



# IN THE HIGH COURT OF SIKKIM

## ORDER SHEET

Writ Petition (C).....No. 34 of 2004



Padam Bahadur Bhujel..... Petitioner / Appellant

Versus

State of Sikkim..... Respondent

Serial No. of Order	Date of Order	Order with Signature	Office Note as to action (if any) taken on Order
1.	27.9.2004	<p>Heard Shri A. K. Upadhyaya, learned counsel for the petitioner.</p> <p>2. In this writ application the petitioner prays for a direction to the respondent to allot him a house site. His case is that he was a cook in Raj Bhawan/<sup>Sikkim</sup> and retired from government service on superannuation in November, 1984. Since 1978 he has been applying for a site with no response from the Department of Urban Development &amp; Housing Department.</p> <p>3. It appears that on 15.4.2004 he has sent a fresh representation to the department for consideration of his prayer to allot a house site. It is submitted by Shri Upadhyaya that no decision has yet been communicated on the representation.</p> <p>4. Considering the facts and circumstances of the case, we dispose of this application with a direction to the Secretary, Urban Dev. &amp; Housing Department, Govt. of Sikkim to consider the representation of the petitioner at Annexure P-2 if pending, and communicate the decision to him within two months' of communi-</p>	<p>A Copy of order forwarded to the Secy, U D H D. on 28.9.04. <i>hucos</i> 28/9/04</p>



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		<p data-bbox="321 416 737 453">cation of this order.</p> <p data-bbox="321 496 1252 604">With the above direction and observation, the writ application is disposed of.</p> <p data-bbox="850 643 1149 774"> ( R. K. Patra ) Chief Justice</p> <p data-bbox="850 789 1161 920"> ( N. S. Singh ) Judge</p>	